

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3143
(To be answered on the 12th March 2020)

REVAMPING OF DGCA

3143. SHRI SHANMUGA SUNDARAM K.

Will the Minister of CIVIL AVIATION

तागर विमानतल मंत्री

be pleased to state:-

- (a) whether the US Federal Aviation Administration had downgraded India to Class-II category during January last year;
(b) if so, the details thereof and the steps taken by the Government to regain FAA Class-I rating again to help airline operators of India;
(c) whether DGCA (Directorate General of Civil Aviation) is having competent technically qualified staff to inspect all types of aircraft operating in the country; and
(d) if no, the steps being taken by the Government to revamp DGCA?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

तागर विमानतल मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) & (b) Based on an audit carried out under the Federal Aviation Agency (FAA)'s International Aviation Safety Assessment (IASA) in September 2013, FAA had placed India under Category 2 rating in January 2014.

A reassessment of Directorate General of Civil Aviation (DGCA) was conducted by the FAA IASA audit team in December 2014 where by the FAA made the determination that India meets requirements under international oversight standards of the Chicago Convention and the Annexes thereto and India's IASA Category was upgraded to Category 1 on April 8, 2015.

In July 2018, FAA again conducted an IASA audit of DGCA to see India's continued adherence to the standards of the Chicago Convention and its Annexes for civil aviation safety oversight followed by final consultations in November 2018 and confirmed that India meets relevant requirements for aviation safety oversight and continues to retain Category 1.

(c) The Director General of Civil Aviation (DGCA) has competent technically qualified staff in airworthiness to inspect all types of aircraft operating in India. In addition, DGCA has flight operations inspectors to oversee the operational aspects of the aircraft operating in the country. DGCA has laid down Recruitment Rules defining the qualification and experience requirements for recruitment of its technical staff. In addition, the technical staff are given training for carrying out their assigned safety oversight functions including training on different types of aircraft operated in the country.

(d) Does not arise in view of part (c) above.
